

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 714/2016

New Delhi this the 23rd day of February, 2016

**Hon'ble Ms. Chameli Majumdar, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Sri Chand, Ex. UDC, Age-57
S/o. Late Sh. Munshi Lal
Department of Tax & Trades
Govt. of NCT of Delhi
R/o. 344, DDA MIG Flats,
Pocket-B, Sector-14, Dwarka,
New Delhi-110 078.Applicant

(By Advocate: Mr. P. C. Mishra)

Versus

1. Chief Secretary,
Govt. of NCT Delhi
5th Level, Delhi Sachivalaya,
I.P. Estate New Delhi.
2. Commissioner
Trade & Taxes,
Govt. of NCT of Delhi
Byapaar Bhawan, I.P. Estate
New Delhi-110 002.
3. Secretary, Finance,
Govt. of NCT of Delhi
Delhi Secretariat, I.P. Estate,
New Delhi-110 002.Respondents

O R D E R (O R A L)

Chameli Majumdar, Member (J)

The applicant has challenged the order passed by the disciplinary authority dated 27.01.2016. The applicant has not

exhausted all the departmental remedies, however, the learned counsel for the applicant craves leave to withdraw this Original Application with liberty to prefer the appeal before the appellate authority.

2. Accordingly, the O.A is dismissed as withdrawn keeping all the questions open with liberty to the applicant to prefer an appeal. If any such appeal is filed within one week from today, the appellate authority shall consider the same and pass an order within eight weeks from the date of receipt of the appeal.

3. With the above direction, the O.A stands disposed of. No costs.

(K. N. Shrivastava)
Member (A)

(Chameli Majumdar)
Member (J)

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